

Email

Sushil Kumar

From : S.M.K. Chandra <ja-cadiv@traf.gov.in>

Fri, Sep 29, 2023 06:23 AM

Subject : Fwd: Comments on the draft Registration of Consumer Organisations (Amendment) Regulations, 2023 1 attachment**To** : Sushil Kumar <to-cadiv2@traf.gov.in>**Cc** : Man Mohan Vyas <deputy-advisor.ca@traf.gov.in>

S M K CHANDRA / एस एम के चन्द्रा Joint Advisor (CA)/ सं . सलाहकार (उ मा) TELECOM REGULATORY AUTHORITY OF INDIA/ भारतीय दूरसंचार विनियामक प्राधिकरण NEW DELHI/ नई दिल्ली Ph: 011-23664222

----- Forwarded Message -----

From: nurbaks78@gmail.com

To: A.K Singh <advisorit@traf.gov.in>, S.M.K. Chandra <ja-cadiv@traf.gov.in>

Sent: Thu, 28 Sep 2023 18:18:34 +0530 (IST)

Subject: Comments on the draft Registration of Consumer Organisations (Amendment) Regulations, 2023

Dear Sir,

The attachment w.r,t subject matter.

2.Submitted for kind consideration.

With best wishes and regards,

R,B Sahajpal

 **20230928.odt**
42 KB

Comments

TRAI CP¹PR²

1. Introduction:

1.1 'the Telecom Regulatory Authority of India hereby makes the following regulations further to amend the Registration of Consumer Organisations Regulations, 2013 (1 of 2013)'³.

(a) The amendment under consultation is⁴.

'The Telecom Regulatory Authority of India had notified the Registration of Consumer Organisations Regulations, 2013 (1 of 2013) [hereinafter referred to as the "principal regulations"] on 21st February 2013.'⁵

(i) Previous regulation/amendments are^{6,7,8}.

(b) List of current registered consumer-groups^{9,10,11}.

2. '(d) "consumer organisation" means a society registered under the Societies Registration Act, 1860 (21 of 1860) or any other Act, for the time being in force, for promotion of education and protection of the interest of the consumer or a company registered under section 25 of the Companies Act, 1956 (1 of 1956);'¹².

3. '(1) The Regulation on Guidelines for Registration of Consumer Organisations/Non-Government Organisations (NGOs) and their Interaction with TRAI, 2001 (1 of 2001) is hereby repealed;'¹³.

4. 'If any of the above information is found to be false or incorrect at any point of time, our registration may be cancelled by the Authority.'¹⁴.

2. Conclusions:

1. Kindly refer to paras **1.**, 1.1(a), 1(a)(i) above:

(a) The present CP¹⁵ is regarding amendments to the principal regulation (2013)¹⁶ by repealing earlier regulation (Jan 2001)¹⁷ which itself had been amended by 'two' amendments ((March 2001¹⁸, July 2007¹⁹)).

2. The proposed amendments fall in two categories namely:-

(i) Substitution^{20,21}

(ii) Insertion²²

3. Suggestions:

1. Kindly refer para **2.1** above:

1.1 In regulation 12(1) of Principal Regulation- **2001** after the words/figures "**2001 (1 of 2001)**" the following words shall be **inserted**, namely:-
"**as amended**".

2. Kindly refer paras **2.**, 2(i), (ii) above.

(i) No comments.,

4. General:

1. Kindly refer paras **1.**, 1.1.(b) & **1.**, 2

(i) In the TRAI **List of Registered Consumer Groups**^{23,24,25} no column exists for the details of the relevant act.

(ii) The same may please be added.

(a) The details of applicable Act against every entity (consumer group) may please be provided from the ones mentioned in²⁶.

Comments

TRAI CP¹PR²

References

1. https://traf.gov.in/sites/default/files/Consultation_Paper_14092023.pdf
2. https://traf.gov.in/sites/default/files/PR_No.84of2023.pdf
3. page 3/5 of supra '1'.
4. <https://traf.gov.in/sites/default/files/201302210758166133991Regulation%20-%201%20of%202013%20-%20English1.pdf>
5. page 4/5 ibid supra '1'.
6. <https://traf.gov.in/sites/default/files/regulation21aug07%5B1%5D.pdf>
7. https://traf.gov.in/sites/default/files/GuidelinesforRegistraionofCOnNGO_Regulation_1stAmend_20Mar2001.pdf (Gazette Notification)
8. https://www.traf.gov.in/sites/default/files/GuidelinesforRegistraionofCOnNGO_Regulation_15Jan2001.pdf
9. <https://traf.gov.in/hi/consumer-info/list-of-registered-consumer-groups> (1-20)
10. <https://traf.gov.in/hi/consumer-info/list-of-registered-consumer-groups?page=1> (21-40)
11. <https://traf.gov.in/hi/consumer-info/list-of-registered-consumer-groups?page=2> (41-55)
12. page 2/8 of supra '4'.
13. section 12.(1) of supra '4'.
14. page 14/18 of supra '4'.
15. supra '1'.
16. supra '4'.
17. Regulation 12.(1) Chapter IV of supra '4'.
18. supra '7'.
19. supra '6'.
20. para '3' of supra '1'.
21. para 4(ii) supra '1'.
22. para 4(i) of supra '1'.
23. supra '9'.
24. supra '10'.
25. supra '11'.
26. supra 1.2 above.

XXXXXXXXXXXX
XXXXXXXXXXXX
XXXXXXXXXX
XXXXXX
XX
V